

Repealed by Act 36 of 1957.

213



THE CALCUTTA PORT (AMENDMENT) ACT, 1952

No. XLI OF 1952



[10th June, 1952]

An Act further to amend the Calcutta Port Act, 1890.

**BE** it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Calcutta Port (Amendment) Act, 1952.

2. **Amendment of section 5, Bengal Act III of 1890.**—For clauses (v) and (vi) of section 5 of the Calcutta Port Act, 1890, the following clauses shall be substituted, namely:—

(v) the General Manager, Eastern Railway, *ex-officio*.

(vi) the Director of the Railway Board at Calcutta, *ex-officio*."

Price anna 1 or 1½.